

7

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 185/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017**

Name of the Company: Vishal Vinodbhai Matadar  
V/s.  
Anil Tradecom Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

| S.NO. | NAME (CAPITAL LETTERS)                                     | DESIGNATION | REPRESENTATION | SIGNATURE                       |
|-------|------------------------------------------------------------|-------------|----------------|---------------------------------|
| 1.    | Maunish T. Pathak                                          | lawyer      | Petitioner     | <u>M.T. Pathak</u>              |
| 2.    | SHRIRAJ KHAMBETE<br>with RAHEEL PATEL<br>for NANAVATI ASSO | ADV         | Resp           | <u>Shriraj</u><br><u>Raheel</u> |

**ORDER**

Learned Advocate Mr. Maunish Pathak present for Operational Creditor/Petitioner.  
Learned Advocate Mr. Shriraj Khambete with Learned Advocate Mr. Raheel Patel  
i/b. Nanavati Associates present for Respondent.

Learned Counsel appearing for respondent reported no objections.

Heard arguments of Learned Counsel for petitioner and Learned Counsel for  
Respondent.

Order reserved.

Manu  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Bikki Raveendra Babu  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 11th day of December, 2017.